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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 165/2003

This the 27th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Shankar Prasad, Member (A)

Asstt. Sub-Inspector Vijender Singh No.7334/D,  
S/o Shri Ram Dutt Sharma,  
R/o D-818, Gali No.7,  
Ashok Nagar, Mandawali Road,  
Shahadara, Delhi-93.

....Applicant  
(By Advocate : Shri Sachin Chauhan)

Versus

1. Union of India,  
Through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Joint Commissioner of Police,  
Establishment,  
Police Headquarters, I.P. Estate,  
M.S.O. Building, New Delhi.
3. Dy. Commissioner of Police,  
Establishment,  
Police Headquarters, I.P. Estate,  
M.S.O. Building, New Delhi.

....Respondents

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for applicant states that he will submit his reply to the show-cause notice and, if necessary, subsequently, he may be permitted to reserve his right to challenge the validity of Rule 7 (2) of Delhi Police (Promotion and Confirmation) Rules, 1980.

2. Allowed as prayed.

3. The application is dismissed as withdrawn.  
The applicant may submit his reply to the show-cause

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(2)

notice and, if need, he would be at liberty to challenge the validity and vires of Rule 7 (2) of Delhi Police (Promotion and Confirmation) Rules, 1980.

4. By way of abundant caution, we make it clear that nothing said herein should be taken as an expression of opinion on the merits of the present case.

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(Shankar Prasad)  
Member (A)

*V.S. Ag*

(V.S. Aggarwal)  
Chairman

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